

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application Nos. 224, 225, 226 & 227  
of 1994.

Date of decision : April 22, 1994.

In O.A.224/94 Naran Maa and others ... Applicants.

In O.A.225/94 K.C.Ram and others ... Applicants.

In O.A.226/94 Naran Maa and others ... Applicants.

In O.A.227/94 K.C. Ram and others ... **Applicants.**

## Versus

In all the cases Union of India and others ... Respondents.

( FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ? *NP*
2. Whether it be circulated to all the Benches of the *NP* Central Administrative Tribunals or not ?

(H. RAJENDRA PRASAD)  
MEMBER (ADMIN.)

22 APR 94

( K. P. ACHARYA )  
VICE-CHAIRMAN.

**VICE-CHAIRMAN.**

CENTRAL ADMINISTRATIVE TRIBUNAL  
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|               |                          |  |
|---------------|--------------------------|--|
| In O.A.224/94 | Naran Maa and others ... | Applicants.  |
|               | For the applicants ...   | Mr. R.B. Mohapatra,<br>Advocate.   |
| In O.A.225/94 | K.C. Ram and others ...  | Applicants.  |
|               | For the applicants...    | M/s. R.B. Mohapatra,<br>N.J. Singh, U.K. Bhatt,<br>J.K. Nayak, N. Routray,<br>Advocates. |
| In O.A.226/94 | Naran Maa and others ... | Applicants.  |
|               | For the applicants...    | Mr. R.B. Mohapatra,<br>Advocate.   |
| In O.A.227/94 | K.C. Ram and others ...  | Applicants.  |
|               | For the applicants ...   | M/s. R.B. Mohapatra,<br>B.J. Singh, J.K. Nayak,<br>U.K. Bhatt, N. Routray,<br>Advocates. |

Versus

|                   |                               |   |
|-------------------|-------------------------------|---|
| In all the cases. | Union of India and others ... | Respondents.  |
|                   | For the respondents ...       | Mr. Ashok Misra,<br>Sr. Standing Counsel<br>(Central) |

CORAM:

THE HON'BLE MR. K. P. ACHARYA, VICE-CHAIRMAN  
A N D

THE HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

ORDER

K.P. ACHARYA, V.C., Since all these cases involve common questions of fact and law, we would direct that this common judgment will govern all the cases mentioned above.

2. In all these cases the applicants are working as

casual employees under the Central Rice Research Institute (in short, C.R.R.I.), Cuttack on daily wage basis. The applicants in O.A.235 of 1991 (Smt. Kailsah Maa and others vrs. Union of India and others) and O.A.236 of 1991 ( Sita Maa and others vrs. Union of India and others) disposed of on 18.1.1994, are similarly circumstances like that of the present applicants in the above mentioned cases. Therefore, after hearing Mr. R. B. Mchapatra, learned counsel for the applicants and Mr. Ashok Misra, learned Senior Standing Counsel (Central), one after the other, we are of opinion that the directions contained in the judgments passed in O.A.235 and 236 of 1991 would apply in full force to the facts of the present cases. Therefore, the competent authority may also consider the case of the applicants in the light of the directions given in the judgments of O.A.235 & 236 of 1991.

3. Thus, all these applications are disposed of accordingly. No costs.

MEMBER (ADMN.) 22 APR 94

John C. H.  
22-4-94  
VICE-CHAIRMAN.

Central Administrative Tribunal,  
Cuttack Bench, Cuttack.  
April 22, 1994/Sarangi.